

**Office of Addl. District & Sessions Judge, Chandernagore, Hooghly.**

**Order No. 30/1-V**

**Dated : 15-05-2020**

In view of the receipt of order no. 124 dated 14-05-2020 of the Id. District Judge, Hooghly regarding the deputation of the staffs in connection with the urgent matters of the Court, filling works and official purposes after passing of the Vehicle Order No. 30/V dated 15-05-2020 by the undersigned, the undersigned has further determined that the following vehicle already placed in connection with the order no. 30/V dated 15-05-2020 is also placed for attending the duty of the staffs members of the Judgeship on the subject as aforesaid on 21-05-2020 and for filing work on 18-05-2020 and for the purpose of their to and fro journey of from their respective place of residence to the Court, scheduled to be held for hearing of cases and filing work at Hooghly Sadar Sub-Division due to sudden outbreak of COVID 19 at Chandernagore Sub-Division and from court to their respective home in terms of the order no.124 dated 14-05-2020 of District Judge, Hooghly as well as the order no. 31 dated 15-05-2020 passed by the undersigned.

The following vehicle is also placed for attending the staff members of Judgeship to deal with the duty of POCSO court matters as and when required in terms of the order no. 125 dated 14-05-2020 of the District Judge, Hooghly.

In the event of any owner cum driver of the vehicle is found absent or failed to report to duty on the respective date/dates or on any date or dates, it is the sole responsibility or liability of the driver or owner of the vehicle himself or herself to make an alternative arrangement to place any other suitable vehicle so that no inconvenience is caused in attending the duty of the Staff members in any manner whatsoever.

Accordingly, the earlier order no. 30/V dated 15-05-2020 is hereby modified to this extent keeping other things unchanged in the said order. This order is also a part of the previous order no. 30/V dated 15-05-2020 passed by the undersigned .

Inform all concerned accordingly. This order can be viewed or downloaded by logging in to the website <https://districts.ecourts.gov.in/hooghly> or District Website Hooghly.

Sl.No	Name of the Driver/Owner :	Phone No.	Vehicle Number :	Date/Dates
1.	Biswanath Mondal	9088554979	WB25B4190	21-05-2020 & 18-05-2020

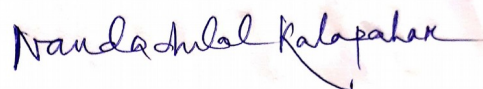
Sd/- Nandadulal Kalapahar.  
Addl. District. & Sessions Judge,  
Chandernagore, Hooghly -cum-  
Chairman, Vehicle Committee,  
Chandernagore, Sub-division Court.

**Office of Addl. District & Sessions Judge, Chandernagore, Hooghly.**

**No. 485-488**

**dated 15-05-2020**

1. Copy to Addl. District & Sessions Judge, Fast Track Court, Chandernagore for information and taking necessary action .
2. Copy to ACJM, Chandernagore, Hooghly for information and taking necessary action.
3. Copy to Civil Judge (Jr. Divn.), 2<sup>nd</sup> Court, Chandernagore, Hooghly for information and taking necessary action.
4. Copy to Drivers for information and taking necessary action



Addl. District & Sessions Judge,  
Chandernagore, Hooghly.

